

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

O.A. No. 1559/99

New Delhi this the 6th October, 1999

HON'BLE MR.JUSTICE V. RAJAGOPALA REDDY, VC
HON'BLE MRS. SHANTA SHASTRY, MEMBER (A)

Shri Narendra Kumar Yadav,
S/o Shri H.S. Arya,
1553 Sector-10 A, Urban Estate,
Gurgaon 122001

... Applicant

(By Shri R.P. Kapoor, Advocate)

- Versus -

1. The Government of NCT,
through its Chief Secretary,
New Delhi.
2. The Ministry of Education,
through its Secretary,
Old Secretariat, Delhi.
3. The Director of Education,
NCTD, Old Secretariat, Delhi.
4. The Competent Authority
(as stated in the impugned order)
through Deputy Director of Education (A),
Old Sectt, Delhi.
5. The Departmental Promotion Committee,
through Deputy Director of Education (A),
Old Secretariat, Delhi.
6. The Principal,
Sarvodaya Bal Vidyalaya,
Bijwasan, Delhi.
7. Rakesh Kumar Veshist.
8. Shri Ram Kishan
9. Shri Pushpendra Malik
10. Shri Naveen Malik
11. Shri Rajiv Kumar
12. Shri Mohammad Akhtar
13. Shri Jagdish Prasad (SC)

Respondents Nos. 7-13 through Respondent No. 3 (above).

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ORDER (ORAL)

By Reddy, J.

(8)

Learned counsel for the applicant submits that by order dated 16th September, 1999, the respondents had granted relief claimed viz. considering the applicant for promotion to the post of TGT. It is stated that the applicant has been given promotion from the date when his juniors have been promoted. In the circumstances, the ~~OA is not survived in the OA~~ ^{nothing} ~~OA~~ is not survived in the OA.

The O.A. is disposed of accordingly. No costs.

Shanta J -
(Mrs. Shanta Shastry)
M(A)

Ambedkar
(V. Rajagopala Reddy)
VC (J)

Mittal